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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

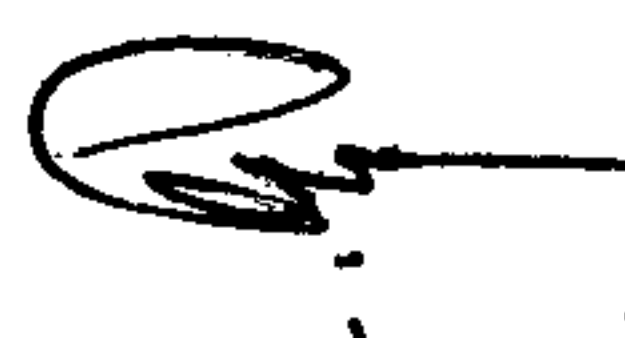

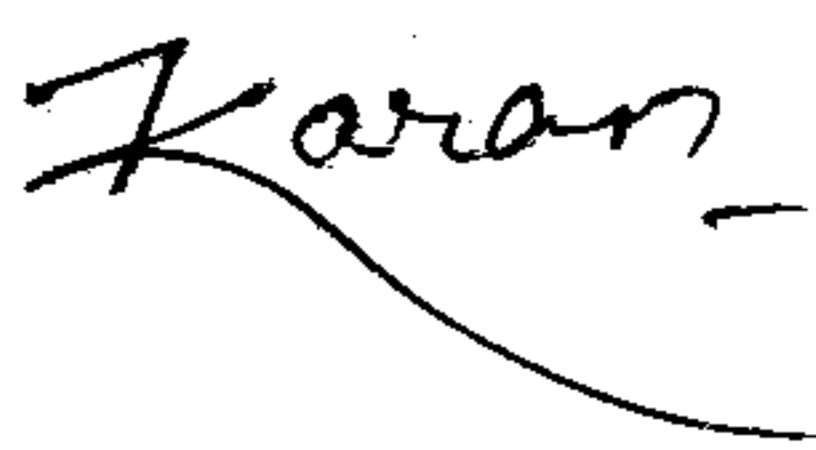
**IA 375/2017 in C.P. (I.B) No. 119/10/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2017**

Name of the Company: Kotak Mahindra Bank Ltd  
V/s.  
Jayeshkumar Arvindbhai Popat

Section of the Companies Act: Section 10(4)(a) of the Insolvency and  
Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	LALIT M. PATEL	ADVOCATE	Applicant	
2.	NEETA PANDIT	ADVOCATE	On behalf of IRP (Respondent)	
3.	KARAN VALECHA	ADVOCATE	On behalf of IRP (Respondent)	

**ORDER**

Learned Advocate Mr. Lalit Patel present for Applicant. Learned Advocate Ms. Neeta Pandit present for Respondent (IRP) in IA 375/2017. None present for other Respondents.

Proof of service of notice of date of hearing on IRP filed.

Learned Advocate Ms. Neeta Pandit filed Vakalatnama for Respondent (IRP).

At request of learned Counsel for IRP.

List the matter for objections of IRP, if any and for hearing on 27.11.2017.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 22nd day of November, 2017.